

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

NEW DELHI

COMPANY APPEAL (AT)(Insolvency) NO.925 OF 2020

In the matter of:

Shyson Thomas

Appellant

Vs

Madhugiri Venkatarayappa Sudarshan & Anr Respondent

Mr. S, Vuvejababda abd Nr, Abhinav Rao, Advocates for Appellant.

Mr. Rajesh Gautam, Advocate for R1 and R2.

ORDER

20.11.2020- Heard learned counsel for the appellant. Issue notice. Learned counsel appearing on behalf of Respondent No.1 and 2 accepts notice, therefore, there is no need to issue further notice. Service is completed. Learned counsel for Respondent seeks and is granted two weeks' time to file reply affidavit. Rejoinder, if any, be filed within one week thereafter. Let the matter be fixed for admission (after notice on **22nd December, 2020,**

(Justice Jarat Kumar Jain)
Member (Judicial)

(Mr. Balvinder Singh)
Member (Technical)

Bm/kam